

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 140/MP/2024

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 29th May, 2025

In the matter of

Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Section 151 of the Code of Civil Procedure, 1908 seeking issuance of directions to CTUIL to grant of final connectivity to the Petitioners.

And

In the matter of

1. ReNew Solar Power Private Limited,
138, Ansal Chambers-II Bhikaji Cama Place,
Delhi-110066.

2. Renew Dinkar Jyoti Private Limited,
Commercial Block-1, Zone 6,
Golf Course Road DLF City Phase-V, Gurgaon.

3. Renew Solar (Shakti Three) Private Limited,
Commercial Block-1, Zone 6,
Golf Course Road DLF City Phase-V, Gurgaon.

4. Renew Solar (Shakti Five) Private Limited,
Commercial Block-1, Zone 6,
Golf Course Road DLF City Phase-V, Gurgaon.

5. Renew Samir Shakti Private Limited,
Commercial Block-1, Zone 6,
Golf Course Road DLF City Phase-V, Gurgaon.

...Petitioners

Versus

Central Transmission Utility of India Limited,
"Saudamini", Plot No.-2, Sector 29,
Gurgaon-122001, Haryana.

...Respondent

ORDER

The Petitioners, ReNew Solar Power Private Limited and Ors. (hereinafter collectively referred to as "Petitioners"), has filed the present Petition with the following prayers:

"a. Direct the Central Transmission Utility of India Limited (CTUIL) to issue final grant of Connectivity under Regulation 9 of the GNA Regulations to the Petitioners forthwith as the Petitioners have been granted in-principle connectivity under Regulation 7.1 and 7.2 of the GNA Regulations and have submitted the requisite Conn BGs under the GNA Regulations forthwith; and/or

(b) Pass such other/further order(s) in favour of the Petitioner as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the case."

2. The Petitioner, vide its affidavit dated 12.5.2025, has submitted that pursuant to the Appellate Tribunal for Electricity (hereinafter referred to as "APTEL") Judgment dated 28.5.2024 in Appeal No. 50 of 2024 and batch matters, CTUIL has granted the connectivity under Regulation 9 of the GNA Regulations. Therefore, both the prayers in the present Petition stand addressed, and the Petition has become infructuous. Accordingly, the Petitioner has sought permission to withdraw the present Petition.

3. Considering the submissions of the Petitioners, the Petitioners are permitted to withdraw the present Petition.

4. Petition No. 140/MP/2024 is disposed of as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson